

O.A. No. 561 of 2012

Madan.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 30.07.2012

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member (Judl.)

Heard Mr. T.K.Choudhury, Ld. Counsel for the applicant and Mr. T. Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. By filing the present O.A., the applicant has made following prayers:

“a. To direct the Respondents to grant full pension in terms of RBE No. 222/2009 under Annexure-A/2 by revising the scale in Pay Band PB-I (Rs. 5200-20200/-) with GP-Rs. 1800/-.
b. And direct the Respondents to pay the differential arrear salary, leave salary, DCRG, Commuted value of pension and pension arises out of pay fixation and grant of full pension.”

3. The applicant in this O.A. has enclosed R.B.E.No. 222/2009 issued consequent to the decision taken

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on the recommendation of the 6th Central Pay Commission by the Govt. of India.

4. Ld. Counsel for the applicant submits that ventilating his grievance, the applicant has also filed representation vide Annexure-A/4 dated 08.11.2011 before Respondent No.2, which is still pending. As an interim relief, he has prayed for disposal of this representation.

5. Since the representation of the applicant as at Annexure-A/4 is pending with Respondent No.2, we, at this stage, without entering into the merit of the case, deem it proper to send the case before the competent authority to take a decision first on the pending representation. As agreed to by the Ld. Counsel for the parties, we direct Respondent No.2 to consider the pending representation and pass a reasoned order within 60 days from the date of receipt of copy of this order.

6. In case, the competent authority finds that the claim of the applicant under Annexure-A/4 is admissible under the Rules/Instructions then he should be paid the consequential benefits within three months thereafter to avoid hardship to the applicant.

7. With the above observation and direction, the O.A. stands disposed of.

8. Send copy of this order, along with copy of the O.A., to Respondent Nos. 2, 3 and 4 by Speed Post at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites by tomorrow, i.e. 31.07.2012.

9. Free copies of this order be handed over to the Ld. Counsel for the parties.

Allan
MEMBER (Judl.)

Chintu
MEMBER(Admn.)

RK